



2026:AHC:53082

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 3145 of 2026

Vinod Kumar Varun

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s) : C.S.C., Rajendra Prasad Shukla, Rishabh Shukla

Counsel for Respondent(s) :

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Rejendra Prasad Shukla, learned counsel for the writ petitioner and Sri Rahul Malviya, learned Standing Counsel for the State.
2. The writ petitioner claims to be appointed as Gram Panchayat Adhikari, however, he has been placed under suspension owing to allegations relatable to committing misconduct on 16.01.2026, however, instructions have been produced today according to which charge sheet has been issued containing as many as four charges dated 22.02.2026. Learned counsel for the writ petitioner submits that the inquiry be directed to be concluded within a period of three months and the writ petitioner be paid subsistence allowance.
3. Learned Standing Counsel has no objection to the same.
4. Considering the submissions so made across the bar, the writ petition stands **disposed of** directing the respondents to conclude the inquiry within a period of three months from today and pay the subsistence allowance in accordance with law.
5. Let a copy of the instructions be served upon the learned counsel for the writ petitioner.
6. Instructions filed today are taken on record and marked as Appendix 'A'.

March 16, 2026

Rajesh

(Vikas Budhwar,J.)